

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.118/2018

Date of Decision: 4th April, 2018

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)

Mr. Nitin J. Untwal
Residing at H No.5/12/42,
Kamaan Wasti, Padampura,
Aurangabad - 431 005. ... **Applicant.**

(Advocate by Ms. Sneha Singh)

VERSUS

1. Union of India
Through Secretary
HRD Ministry, Govt. of India,
New Delhi - 110 011.
2. Also Through Secretary
Ministry of Defence,
Govt. of India,
A Block, DRDO Bhawan,
Rajaji Marg,
New Delhi - 110 011.
3. University Grants Commission
Through Secretary
Bahadurshah Zafar Marg,
New Delhi - 110 002.
4. Defence Institute of Advanced
Technology
Through Registrar
Girinagar, Pune - 411 025.
5. Mr. Niles Rambau Ware
Residing at 7012-33,
Ankush Nagar, Behind Mukh Badhir
School, Near Police Petrol
Pump, Nagar Road, Beed,
Maharashtra - 431 122. ... **Respondents**

ORDER (ORAL)**PER: SHRI ARVIND J. ROHEE, MEMBER (J)**

Today when the matter is called out for Admission, neither the applicant nor Smt. Sneha Singh, learned Advocate for him remained present. The matter got circulated on 08.02.2018 by the learned Advocate for the applicant for today. It was accordingly listed. However, she remained absent without any intimation.

2. In view of this, the OA cannot proceed further in which the appointment of respondent No.5 as Assistant Supervisor has been challenged. According to applicant, he is the only eligible person for the said post.

3. However, in absence of applicant and learned Advocate for him, the OA cannot proceed further. It therefore stands dismissed in default of appearance of the applicant and his Advocate at Admission stage.

(R. Vijaykumar)
Member (A)

(A.J. Rohee)
Member (J)

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Later on:-

Ms. Sneha Singh, learned Advocate for the applicant appeared at 4.30 PM and submitted that she was busy before the Family Court at Bandra in some matter and hence could not attend the Court in pre-lunch session to proceed with the matter.

2. In view of above, the order dismissing the OA in default of appearance of the applicant and his Advocate is set aside and the OA is taken on file.

3. List the OA for admission on 10.04.2018.

(R. Vijaykumar)
Member (A)

(A.J. Rohee)
Member (J)

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